

November, 2021



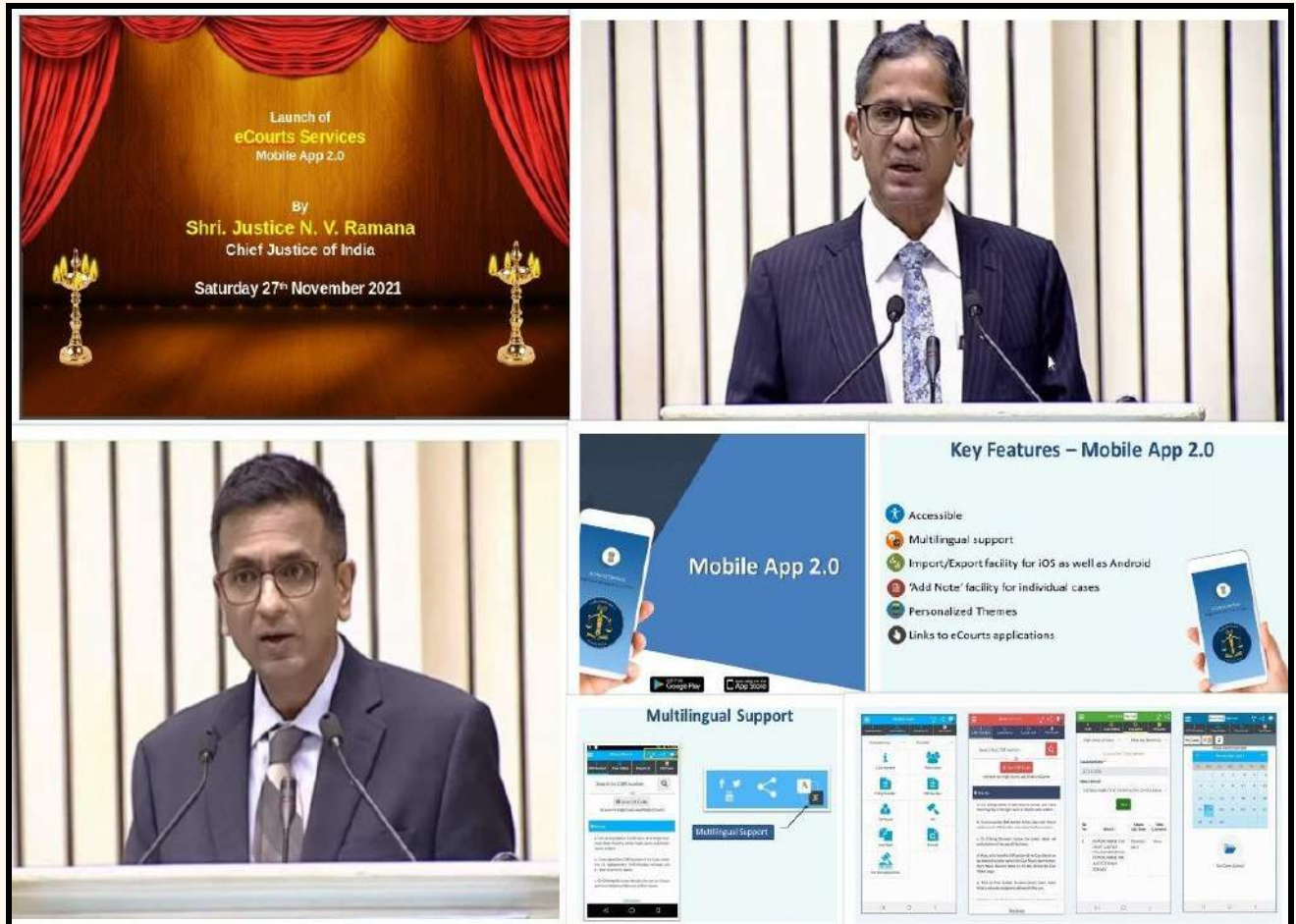
Newsletter

e-Committee, Supreme Court of India

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The Chief Justice of India, Shri NV Ramana, launches the e-Courts services mobile app 2.0 with a multilingual option



- Chief Justice of India, Justice N.V. Ramana, who is also the Patron-in-Chief of the e-committee of the Supreme Court of India, launched the e- courts services

mobile app 2.0 in the presence of Dr. Justice D.Y. Chandrachud, Judge, Supreme Court of India & the Chairperson of the e-Committee. The distinguished guests present during

the launch include judges of the Supreme Court Justice S. Ravindra Bhat, Justice Abhay Shreeniwas Oka, Justice C.T. Ravikumar, Chief Justices from various High courts, senior High Court Judges, Secretary, Department of Justice, Mr. Barun Mitra, Additional Solicitor General of India, Tushar Mehta, NIC officials, DOJ officials and other invitees.

- The e-courts services mobile app 2.0 was launched in the working session on “Technology and access to justice - A vision for future” held on 27 November 2021 at Vigyan Bhawan during the Constitution day celebrations of the Supreme Court of India.
- Dr Justice D Y Chandrachud chaired the working session and laid emphasis on the reliance on technology in order to enhance access to justice. He also spoke in

length on the digital divide and addressed the importance of digitization, data privacy, data security work of the e-committee. Mr Barun Mitra Secretary, Department of Justice provided an overview of the e-courts projects and the various coordinated efforts made by the Department of Justice.

- Justice Rajiv Shakhder of Delhi High Court, spoke on data privacy and data security initiative of the e-committee and the sub-committee working on it.
- Ashish J. Shiradhonkar, Scientist-F, HOD e-Courts Project NIC Pune, presented some of the key features and enhancements of the e-courts services mobile app 2.0.
- Vice-Chairperson of the e-committee, Justice R.C. Chavan made the concluding remarks in the working session.

New enhanced features of e-courts services mobile app 2.0



- **Multilingual support in regional languages:** The app provides enhanced accessibility through the multilingual facility. The app is currently available in 6 languages - English, Hindi, Marathi, Kannada, Gujarati, Tamil. Soon, it will be available in other regional languages as well.
- **App sharing:** The app can be shared with others through various messaging apps like WhatsApp, Telegram, Facebook, Gmail, Signal, GIMS, etc. The share icon is located at the top right corner.
- **Linked to the e-committee Youtube channel & Social Media:** The e-committee YouTube channel and training videos can now be accessed through the updated version of the app.
- **Adding Notes:** Facility to add and save notes related to the case has been provided. The added notes will be visible whenever case history is viewed.

- **Accessibility:** The app is now accessible to a wider group of users with the newly introduced accessibility features. Persons with visual disabilities can also use the app.
- **Configure Options:** The 'Configure' menu has been renamed as 'Settings'. The app provides the facility to set default selection of District Court, High Court or both.
- **Case status display:** The app has the facility to display the stage at which the case is, in the Calendar. Nature of the case's disposal and the next date/disposed date are available for ready reference.
- **Theme Personalize option** provides the facility to select themes (colours) from 5 different colours.
- **Import/ Export Facility** of exporting (to take a backup of) cases saved in

portfolio to Google drive/own device/Gmail has now been made available on the iOS platform.

- **New Links of the mobile app:** Links to the e-Committee website and other e-Courts applications have been added.
- Tutorial on the new updated version of e-courts services mobile app 2.0 has been made available on the e-committee website. Click the link to watch the tutorial
- <https://ecommitteesci.gov.in/video/ecourts-services-mobile-application-2-0/>
- Download the updated e-courts mobile app 2.0 from the link given below and if you have already installed, update it to the new version 2.0.
- <https://ecommitteesci.gov.in/service/ecourts-services-mobile-application/>

Dr Justice D.Y. Chandrachud Inaugurates the Virtual Court (Traffic) & e-Sewa Kendra at District Courts of Uttar Pradesh



On 1 November 2021, Chairperson of, eCommittee inaugurated “e-Sewa Kendra” and “Virtual Court (Traffic)” at the district courts of Uttar Pradesh in

the august presence of Justice Rajesh Bindal, Chief Justice, High Court of Allahabad, Justice S.P. Kesarwani, Chairman, Computerization and

Digitization Committee and other members of the computerization and digitization Committee.

“E-Sewa Kendra” and “Virtual Court (Traffic)” have been a prime focus for enhancing the efficiency of judiciary on e-platform. Accordingly, incessant efforts have been made to provide these essential e-services to the advocates and litigants.

E-Sewa Kendra’s is made available now in all the district courts of Uttar Pradesh, from where the necessary information and assistance regarding the case details, e-filing of cases, hearing details of cases, procurement of stamps, online payments and other relevant queries can be provided through a single window.

Another important project i.e. Virtual Court (Traffic) which is running in 2

districts of Uttar Pradesh, has also been established and inaugurated in other 8 vital district courts namely Agra, Faizabad, Bareilly, Gorakhpur, Kanpur Nagar, Lucknow, Ghaziabad and Varanasi. The remaining district courts of Uttar Pradesh are mapped with these 10 virtual courts as per their locations.

By successful implementation of Virtual Courts (Traffic), the disposal of e-traffic challans can be ascertained easily and quickly through paperless mode.

Click the link to watch the e-inauguration of Virtual Courts and e-Sewa Kendra at Allahabad High Court: https://youtu.be/W_oG0TNQg5I

VIRTUAL COURTS AT UTTAR PRADESH



VIRTUAL COURT AGRA

VIRTUAL COURT ALLAHABAD



VIRTUAL COURT BAREILLY

VIRTUAL COURT GHAZIABAD



VIRTUAL COURT GORAKHPUR

VIRTUAL COURT KANPUR NAGAR



VIRTUAL COURT LUCKNOW

VIRTUAL COURT GAUTAM BUDH NAGAR



VIRTUAL COURT VARANASI

VIRTUAL COURT FAIZABAD

E-Sewa Kendras at Uttar Pradesh Districts & High Court.



Inauguration of Officers and Staff Management and Information System (OSMIS) at High Court of Patna



On 1 November 2021, Chief Justice Sanjay Karol inaugurated the OSMIS Software in the presence of all Judges at the new Centenary Building of the High Court. This software has the facility to enter the service record details and all other relevant details of all the employees of the Patna High Court. This software has the facility to enter the service record details and other relevant details of all the employees

of Patna High Court. It has a unique feature whereby all relevant information of High Court employees including their postings, educational qualifications, retirement date etc. as well as vacancy accruing in coming month and strength of institution, gender ratio and age group can be seen with the click of a mouse. The Chief Justice and Justice Vikas Jain have played a pivotal role in

conceptualizing, monitoring and guiding the technical and administrative team for the successful launch of this software.

The software will help the High Court Administration in enhancing its efficiency and bringing more transparency to ensure better administration of justice.

e-Court Fees Ticket cancellation at copying section Samastipur and updation of reason for delay from Court Room



E-pay Services at Bihar

E-Pay Services started for advocates and litigants at Nawada Bihar.

Production of Other State accused, witness through VC

The VC facility is used for the production of accused and witnesses from other states as when required.

District Court Madhubani, Bihar Youtube Channel:

YouTube Channel e-Courts Project/District Court Madhubani has been created for making awareness on e-Court Services. Click to watch:

<https://www.youtube.com/channel/UCazCZt-YoE9qSpwdYbjlMHA>

Inauguration of Model Virtual Courtrooms at Orissa High Court by Dr Justice D.Y. Chandrachud



On 1 November 2021, Chairperson of e-Committee inaugurated two Model Virtual Courtrooms in the District Court complexes of Angul and Nayagarh to facilitate conducting court proceedings through video conferencing in accordance with the Orissa High Court Video Conferencing for Court's Rules, 2020 (VC Rules).

To address the delay caused by non-attendance of far off witnesses,

particularly official witnesses, the High Court amended the VC Rules to the effect that courts shall ordinarily resort to examining official witnesses in virtual mode. A coordinated effort was made with officials of State Government and the Director General of Police to ensure that the model virtual courtrooms are available for use by courts, remote points and VC Coordinators (as per the Orissa High Court's VC rules)

A Model Virtual Courtroom in a District Court Complex shall be available for common use by various courts in the districts, as per need. These courtrooms have the facility of sharing live images of depositions or objects from the CourtRoom through a Document Visualizer. To ensure optimum usage the District Judges of both districts, in coordination with Judicial Officers, schedule cases in advance. The Inaugural Event can be watched by clicking the following link <https://www.youtube.com/watch?v=zV2vekTfNr0>

Prisoners E-Custody Certificate System of High Court of Orissa



E-Custody certificate system was

launched by the Orissa High Court in coordination with NIC's e-Prisons System and office of Advocate General of Odisha E-custody certificate System provides comprehensive information of prisoners such as the identity, address, case(s) for which he is in Jail, antecedents, period of sentence undergone etc.. Requests for generating e-custody certificates can be submitted by any authorized official of the Advocate General's Office, and can themselves generate, download, print the e-custody certificates directly by logging into the e-custody portal. Presently, the project has been launched on pilot basis with details of prisoners in Choudwar Jail, Cuttack and Special Jail, Jharpada, Bhubaneswar available for generation of e-custody certificates.

Automated e-Mail facility of Orissa

The automated e-mail facility was launched by Orissa High Court for expeditious dissemination of case information, such as orders and judgments, to the stakeholders in State Government. Digital copies of such orders and judgments are automatically emailed to the e-mail ID of the concerned official of the State Government as soon as such order/judgment is available. To smoothly send e-mail messages, organization or department names are tagged during case filing and master file of all Government departments is maintained in CIS. The facility was launched by the Chairperson of e-Committee on 1 November 2021 in virtual mode. Since its launch, a total of 3569 automated e-mail messages have been sent to a large number of Nodal officers of the State Government spontaneously sharing relevant

orders of the Court for timely compliance.

Opening of e-Filing Stations (e-Filing Help Desks) in District Court complexes of Nuapada, Puri and Bhubaneswar

In addition to conducting the hands-on-training programme for advocates, one e-filing station (e-Filing Help Desk) has been opened in the District Court complexes of Nuapada, Bhubaneswar and Puri on 13 and 28 November 2021 respectively, for hand holding and providing all kinds of assistance to advocates wishing to e-File their cases in any Court across the State.



The Inaugural Event can be watched by clicking the following links
<https://www.youtube.com/watch?v=et4xP5hz4Wshtt>
<https://www.youtube.com/watch?v=MmoVakC>

Installation of Braille Printer for the visually challenged by High Court of Madras



The High Court of Madras has installed “Braille Printer” for the use of visually challenged persons at the Principal seat and Madurai Bench of Madras High Court initially to provide access to the visually challenged Advocates and litigant public with effect from 15 November 2021.

Advocate Information and Management System (AIMS) implemented at High Court of Madras

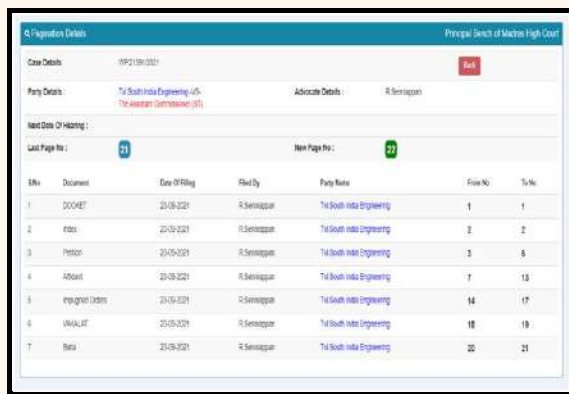
The Advocate Information and Management System (AIMS) is a project/facility for dissemination of Citizen Centric Service and has been implemented at the Principal Seat of

Madras High Court with effect from 15 November 2021, to facilitate advocates in mapping their mobile numbers with the legacy cases (mobile number not updated cases) based on their respective enrolment number and appearance of cases. The advocate could login in the system using his enrollment number and could add cases to his list for

which he/she is appearing for. The Court officials would verify and approve the appearance of the advocate for a particular case mapped. The advocate would receive case information as to listing and adjudication of all the mapped case

through SMS. The advocate is also provided with a VC link to participate in the court proceeding, if the mapped case is listed on the (current date). The Module is available at <https://www.madrashighcourt.tn.gov.in/aims..>

Document Pagination Module at High Court of Madras



The screenshot displays the 'Document Pagination Details' for a case at the Principal Bench of Madras High Court. The case details include Case Details (MP2/19/2021), Party Details (T/South India Engineering v/S - The Assistant Commissioner (SI)), and Advocate Details (R. Srinivasan). The 'Next Date Of Hearing' is 22-11-2021. The 'Last Page No.' is 21 and the 'New Page No.' is 22. A table lists the documents filed in the case:

S.No	Document	Date Of Filing	Filed By	Party Name	From No	To No
1	DOCKET	22-09-2021	R.Srinivasan	T/South India Engineering	1	1
2	Index	22-09-2021	R.Srinivasan	T/South India Engineering	2	2
3	Petition	22-09-2021	R.Srinivasan	T/South India Engineering	3	5
4	Adjourn	22-09-2021	R.Srinivasan	T/South India Engineering	7	13
5	empagmt Order	22-09-2021	R.Srinivasan	T/South India Engineering	14	17
6	WARRANT	22-09-2021	R.Srinivasan	T/South India Engineering	18	19
7	Bata	22-09-2021	R.Srinivasan	T/South India Engineering	20	21

The Document Pagination module the online facility to ensure chronological paging of the paper book of each petition/ appeal filed in the Principal Seat of the High Court. It provides information as to Last Pagination Number and Next Pagination Number of a case through web-interface.

The Module is available at <https://www.madrashighcourt.tn.gov.in/pagination> from 15 November 2021. The Advocates/Party-in-Person could verify the last page number/next page number in High Court's Kiosk/official website and paginate the additional papers/documents that are to be filed in an already existing case. It ensures that the Judges and advocate/party-in-person work with the same pagination.

Implementation of Accessible water mark and QR Code in Judgments and Orders of High Court of Madras



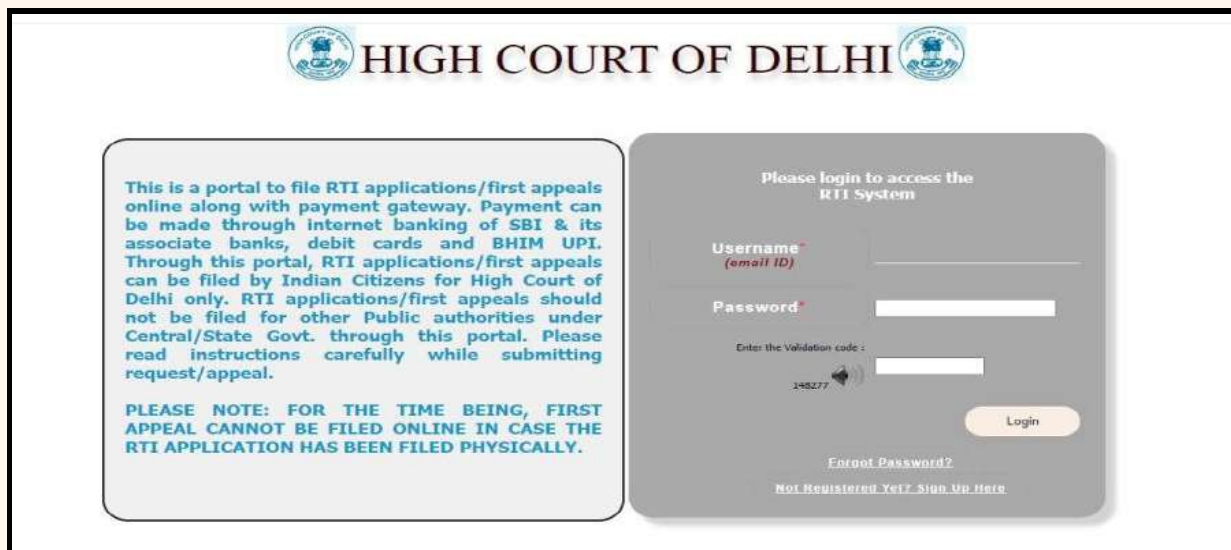
As envisioned by the Chairman of E-Committee, accessible water mark and QR Code is embarked in the Orders and Judgments of the Principal Seat of Madras High Court. QR Code feature is now being enabled to ensure authenticity and accessibility. The QR Code enables the user to view the web copy of the Orders and Judgments hosted in the website instantly through the Smartphone by scanning it.

Integration of Madras High Court's Case Information System (HC-CIS) with Court Cases Monitoring System (CCMS)

The Madras High Court has integrated its Case Information System (HC-CIS) with Court Cases Monitoring System (CCMS) for the purpose of sharing of court data and documents pertaining to State Government. This system helps the government to monitor the cases in

which the government itself is a party and to respond better on the pending cases. The concerned stakeholders (State Government) will be informed about the cases on the hearing dates. It helps the concerned officials to file the necessary counters and rejoinder within appropriate time.

Launch of online RTI portal in the High Court of Delhi



The High Court of Delhi launched an e-portal for filing/receipt of RTI applications and deposit/payment of fees and other charges in respect thereof. The RTI web portal can be accessed by using the link <https://dhcrti.nic.in/RTI> which is available on the homepage of the official website of High Court of Delhi www.delhihighcourt.nic.in under the following heading of – “e-RTI Portal”.

The e-portal facilitates the filing of RTI applications/first appeals online along with a payment gateway. Payment can be made through internet banking of State Bank of India & its associate banks, debit cards and BHIM UPI. Through this e-portal, RTI applications/first appeals can be filed by Indian citizens for the Delhi High Court only.

Justice Clocks Upgraded for displaying awareness videos of the National Lok Adalat at Rajasthan High Court

Two Justice Clocks, which are the LED Video Walls, for information dissemination and creating awareness about disposal of cases and various other services provided by court complexes to the public, are functional in Rajasthan High Court, Principal Seat at Jodhpur and Bench at Jaipur. Justice Clocks is also used for displaying live data of NJDG and other information. Now it is upgraded to display videos for creating awareness of Lok Adalat by showing all its benefits. This feature will also be useful for displaying various court events. Thus, Justice Clocks is also now used for multifarious purposes and has become more beneficial to serve the interest of various stakeholders.

Software to manage transfer/ postings of Judicial Officers of Rajasthan

Technical team of Rajasthan High Court has indigenously developed a unique software for managing the administrative task of transfer/postings of Judicial Officers. The database of complete posting details of all the Judicial Officers of Rajasthan has been developed and the above software intelligently uses this data for transfer/posting of the Judicial Officers. The software automatically takes care of all conditions which are to be applied while effecting the transfer/postings. Thus, the earlier time-consuming task, has now been minimized to a great extent and the work is being done with accuracy and efficiency. The above software will further be extended to all other service related tasks of the Judicial Officers.

Know the Best Practices of High Courts



As part of the “Know the Best practices of High Court” series to disseminate information about the e-initiatives and the best practices of the High Courts, the following High Courts are in the limelight for this month:

(i) The High Court of Gujarat

(ii) The High Court of Karnataka

(i) The High Court of Gujarat - Click the link to read the e-initiatives and the best practices of Gujarat.

<https://ecommitteesci.gov.in/division/high-court-of-gujarat/>

(ii) The High Court of Karnataka - Click the link to read the e-initiatives and the best practices of Karnataka.

<https://ecommitteesci.gov.in/division/high-court-of-karnataka/>

Multiple citizen Centric services of e-Seva Kendra, VC Cabin, Help Desk, Justice Clock at Kalaburagi Bench, High Court of Karnataka.



Multiple citizen-centric services providing eCourt Services such as e-Seva Kendra, VC Cabin, Helpdesk and Justice Clock are available at the Premises of High Court of Karnataka, Kalaburagi Bench for the benefit of lawyers and public litigants. Mr Justice Abhay Shreeniwas Oka the then Chief Justice of Karnataka and now the Judge Supreme court of India inaugurated the multiple

citizen-centric services in the presence of Smt. Justice B.V. Nagarathna the then Judge of High Court of Karnataka and now the Judge of Supreme Court of India and Justice Satish Chandra Sharma the then computer committee Chairperson of High Court of Karnataka and now the Chief Justice of Telangana.

Digital Display Board of the Preamble of Constitution of India at High Court Of Karnataka



The Digital Display Board of "Preamble of the Constitution of India" at the High court of Karnataka is displayed in three languages viz., Hindi, Kannada and English. It has become an attractive spot for the visitors of the High Court of Karnataka, Bengaluru to pause and view the Constitutional vision, goals and aspirations enshrined in the Constitution of India in the form of the preamble. The said "Preamble Digital Display Board of the Constitution of India" was inaugurated by then Chief Justice of High Court of Karnataka and now Judge,

Supreme Court of India Mr Justice Abhay Shreeniwas Oka 25th Aug, 2021 at Central Portico of High Court of Karnataka, Bengaluru.

Justice Clock installed at Dharwad Bench, High Court of Karnataka,

The then Chief Justice of High Court of Karnataka and now Judge, Supreme Court of India Mr Justice Abhay Shreeniwas Oka had also virtually inaugurated Justice Clock at High Court of Karnataka, Dharwad Bench from Principal Bench, Bengaluru. The High Court of Karnataka already installed the Justice Clock at the Principal Bench, Bengaluru.

Advocates Hands-on training at Bhubaneswar, Puri, Nuapada, Kandhamal, Nayagarh, Angul, Dhenkanal Districts of Orissa.



As part of Capacity Building of advocates in utilizing the e-courts services Justice S. Muralidhar, Chief Justice of Orissa High Court flagged off Hands-on Training Programme for advocates of the District Bar Associations of Nuapada, Kandhamal, Nayagarh, Angul, Dhenkanal, Bhubaneswar and Puri in the month of November, 2021. In the said training the nominated advocates were imparted practical training by using dedicated computer

systems on how to e-file cases, online payment of Court fees, participating in virtual hearing, accessing e-Court's mobile App and case information related websites. Three Judicial Officer cum Master Trainers imparted the said Hands on training to 234 advocates.

Click the links to watch the Inaugural Events of the Hands on Training at Orissa -

<https://www.youtube.com/watch?v=et4xP5hz4Ws>

<https://www.youtube.com/watch?v=E04pfFu-470>

<https://www.youtube.com/watch?v=MmoVakCR0c>

ICT Awareness Programme for Judicial Officers and Court Staffs by the Tamil Nadu State Judicial Academy



The online training on the ICT and Computerisation Sensitization and Awareness Programme for Judicial Officers and Court Staffs on the various facets of the eCourts Project was held on 21 November 2021 by the Tamil Nadu State Judicial Academy at Chennai and its Regional Centre at Coimbatore and Madurai.

The said training programme was conducted in coordination through fifteen master trainers (resource persons).

The said programme had an overwhelming response of more than 21K. Click to watch the programme

Chennai <https://youtu.be/BplftawITng>

Madurai <https://youtu.be/9aVR9rE27wM>

Coimbatore <https://youtu.be/08kl7Xl2Tgo>

e-Courts Statistics:

No. of cases dealt through Video Conferencing in High Courts/ District Courts during the lockdown as of 31 November 2021

S. No.	High Court	Total No. of cases dealt through Video Conferencing in High Court and Bench			Total No. of cases dealt on Video Conferencing in District Courts			Total
		From Date	To Date	Total Cases	From Date	To Date	Total Cases	
1	Allahabad	23-3-2020	30-11-2021	189543	23-3-2020	30-11-2021	2350358	2539901
2	Andhra Pradesh	26-3-2020	31-10-2021	326711	26-3-2021	31-10-2021	707014	1033725
3	Bombay	1-11-2021	30-11-2021	240	1-11-2021	30-11-2021	4815	5055
4	Calcutta	22-3-2020	30-11-2021	118308	22-3-2020	30-11-2021	35961	154269
5	Chhattisgarh	30-3-2020	30-11-2021	87186	23-3-2020	30-11-2021	28553	115739
6	Delhi	22-3-2020	30-11-2021	266727	22-3-2020	30-11-2021	2605675	2872402
7	Gauhati - Arunachal Pradesh	22-3-2020	30-11-2021	2268	22-3-2020	30-11-2021	8128	10396
8	Gauhati - Assam	26-3-2020	30-11-2021	96692	26-3-2020	30-11-2021	229609	326301
9	Gauhati - Mizoram	23-3-2020	30-11-2021	3357	23-3-2020	30-11-2021	12797	16154
10	Gauhati - Nagaland	22-3-2020	30-11-2021	2135	22-3-2020	30-11-2021	1950	4085
11	Gujarat	22-3-2020	30-11-2021	321769	22-3-2020	30-11-2021	147759	469528

12	Himachal Pradesh	22-3-2020	30-11-2021	91952	22-3-2020	30-11-2021	32990	124942
13	Jammu and Kashmir	23-3-2020	30-11-2021	243917	23-3-2020	30-11-2021	197692	441609
14	Jharkhand	25-3-2020	30-11-2021	165240	25-3-2020	30-11-2021	592893	758133
15	Karnataka	23-3-2020	30-11-2021	569751	23-3-2020	30-11-2021	102459	672210
16	Kerala	22-3-2020	30-11-2021	133126	24-3-2020	30-11-2021	308383	441509
17	Madhya Pradesh	23-3-2020	30-11-2021	559658	23-3-2020	30-11-2021	639325	1198983
18	Madras	26-3-2020	30-11-2021	1209683	26-3-2020	30-11-2021	246737	1456420
19	Manipur	15-4-2020	30-11-2021	25179	15-4-2020	30-11-2021	9423	34602
20	Meghalaya	22-3-2020	30-11-2021	884	22-3-2020	30-11-2021	1973	2857
21	Orissa	23-3-2020	30-11-2021	225323	3-1-2020	30-11-2021	188905	414228
22	Patna	24-3-2020	30-11-2021	159783	24-3-2020	30-11-2021	1516852	1676635
23	Punjab and Haryana	23-3-2020	30-11-2021	439583	23-3-2021	30-11-2021	528007	967590
24	Rajasthan	16-3-2020	30-11-2021	163711	16-3-2020	30-11-2021	133191	296902
25	Sikkim	24-3-2020	30-11-2021	472	24-3-2020	30-11-2021	6171	6643
26	Telangana	23-3-2020	30-11-2021	270577	23-3-2020	30-11-2021	163298	433875
27	Tripura	1-11-2021	30-11-2021	10	1-11-2021	30-11-2021	456	466
28	Uttarakhand	15-4-2020	31-7-2021	66181	15-4-2020	30-11-2021	34713	100894
	Total			5739966			10836087	16576053

Statistics of Virtual Courts – As of 1 December 2021

Sr. No	Virtual Court Name	Received	Proceedings completed	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	29259	28931	119	6380	4145402
2	Chhattisgarh Traffic Department	74	73	0	29	60501
3	Haryana Traffic Department	7557	1553	12	139	122001
4	Jammu Traffic Department	142	142	8	61	92059
5	Karnataka Traffic Department	10437	10409	119	6538	24402050
6	Kashmir Traffic Department	4461	4314	39	1119	704233
7	Kerala Traffic Department	35412	21114	55	3371	1835603
8	Kerala TransPort Department	120447	72034	212	9813	11914051
9	Maharashtra Transport Department	10588	10454	20	610	1482106
10	Notice Branch Delhi Traffic Department	7597846	7503791	23990	674883	472252357
11	Odisha Traffic CTC-BBS R Commissionerate	2280	2261	6	234	234001
12	Pune Traffic Department	6080	6056	16	458	92051
13	Tamil Nadu Traffic Department	73630	72406	555	19360	144282360
14	Uttar Pradesh Traffic Department	884734	596229	373	31575	15083050
15	Virtual Court Delhi (Traffic)	2470342	2447122	77574	1185557	1342945072
	TOTAL	11253407	10776893	103098	1940130	2019646900

Status on implementation of NSTEP

Sr No.	State/UT Name	Served Processes as of 30.09.2021	Served processes as of 17.10.2021	Served processes as 10.12.2021
1	Andhra Pradesh	557	666	679
2	Assam	2713	3479	3904
3	Bihar	3857	6717	8880
4	Chandigarh	3	3	3
5	Chhattisgarh	11574	12042	12297
6	Delhi	13351	15276	16225
7	Gujarat	3	3	3
8	Haryana	1547	1588	1590
9	Himachal Pradesh	33	33	33
10	Jammu and Kashmir	11	11	11
11	Jharkhand	1	1	1
12	Karnataka	60464	88436	117269
13	Kerala	82	85	86
14	Madhya Pradesh	10140	16328	19994
15	Maharashtra	37749	46411	51071
16	Manipur	114	175	202
17	Mizoram	90	118	122
18	Orissa	5	5	5
19	Puducherry	0	31	253
20	Punjab	10786	13513	14598
21	Rajasthan	26046	26658	26952
22	Sikkim	1972	2294	2394
23	Tamil Nadu	33567	48037	55530
24	Telangana	27778	33160	36021
25	Tripura	8008	8720	9231
26	Uttar Pradesh	11556	23893	31136
	Total	262007	347683	408490

Status of implementation of Rules of V.C as of 30 November 2021

S.No	High Court	Whether the Rules of Video conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	No	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	Yes	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	22

Status of implementation of e-Sewa Kendras as of 30 November 2021

S.No	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	37
4	Calcutta	Yes	Yes	3
5	Chhattisgarh	Yes	Yes	1
6	Delhi	No	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	20
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	No	
11	Gujarat	Yes	No	
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	5
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	3
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	20
18	Madras	Yes	Yes	2
19	Manipur	No	No	
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	4
23	Punjab and Haryana	Yes	Yes	3
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	3
28	Uttarakhand	Yes	Yes	1
	Implemented	24	22	447

Status of implementation of e-Payments as of 30 November 2021

S.No	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	No
28	Uttarakhand	Yes	No
	Implemented	22	15

Status of implementation of ICJS as of 30 November 2021

S.No	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	N0
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	22

Training/Awareness Programme during November 2021

Training/Awareness Programme for Advocates/Advocate Clerks/ Staffs/ Judicial Officers during November 2021				
High Court / Institutions	Month	Participants	Participants / Views	URL Link- Click to watch
High Court of Madras (At Tamil Nadu State Judicial Academy (HQ) Chennai)	November, 2021	Judicial officers,Staffs.	8088	https://youtu.be/BpIfa_wlTng
High Court of Madras (At Tamil Nadu State Judicial Academy Regional Center Madurai)	November, 2021	Judicial officers,Staffs.	8,028	https://youtu.be/9aVR9rE27wM
High Court of Madras (At Tamil Nadu State Judicial Academy, Regional Center Coimbatore)	November, 2021	Judicial officers,Staffs.	5,035	https://youtu.be/08kl7Xl2Tgo
High Court of Orissa	November 2021	Hands on Training for Advocates of Bhubaneswar, Puri, Nuapada, Kandhamal, Nayagarh, Angul, Dhenkanal, (Districts of Orissa)	234	https://www.youtube.com/watch?v=et4xP5hz4Ws https://www.youtube.com/watch?v=EO4pfFu-470 https://www.youtube.com/watch?v=MmoVakCR0c8
Total Participants/Views			21,385	
